### CIRCULAR

CIR/CFD/CMD/ 5 /2015

September 24, 2015

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All Listed Entities
All the Recognized Stock Exchanges

Dear Sir/Madam,

Sub: Format for compliance report on Corporate Governance to be submitted to Stock Exchange (s) by Listed Entities

- Regulation 27(2) of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"), specifies that the listed entity shall submit quarterly compliance report on corporate governance in the format specified by the Board from time to time to recognised Stock Exchange(s) within fifteen days from close of the quarter.
- 2. Accordingly, formats for Compliance Report on Corporate Governance as per the Annexures I, II and III to this circular are being prescribed:-
  - 2.1. Annexure I on quarterly basis;
  - 2.2. Annexure II at the end of the financial year (for the whole of financial year):
  - 2.3. Annexure III within six months from end of financial year. This may be submitted alongwith second quarter report.
- 3. Additionally, the following reports shall also be placed before the board of directors of the listed entity in terms of requirement under Regulation 17(3) of Listing Regulations:
  - 3.1. Compliance Reports mentioned at para 2 above;
  - 3.2. Secretarial Audit Report prepared in accordance with Rule 9 of Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 under Section 204 of the Companies Act, 2013 in so far as it pertains to Securities Laws.

The above report shall be placed before the board of directors of the listed entity in its next meeting.

4. The Stock Exchanges are advised to bring the provisions of this circular to the notice of Listed Entity and also to disseminate the same on its website. This circular shall come into force with effect from 90 days of notifications of Listing Regulations i.e. September 02, 2015.



- 5. This circular is issued under regulation 27(2) read with regulation 101(2) of Listing Regulations, 2015.
- 6. This circular is available on SEBI website at <a href="www.sebi.gov.in">www.sebi.gov.in</a> under the categories "Legal Framework" and "Continuous Disclosure Requirements".

Yours faithfully,

Harini Balaji General Manager +91-22-26449372 harinib@sebi.gov.in



**ANNEXURE I** 

# Format to be submitted by listed entity on quarterly basis

- 1. Name of Listed Entity
- 2. Quarter ending

I. Composit	tion of Board o	of Director	'S			
Titl Name of the N\$ (Mr Directo & DIN Ms)	Category (Chairperson /Executive/N on- Executive/in dependent/N ominee) &	Date of Appoint ment in the current term /cessati on	Te nur e*	No of Directorship in listed entities including this listed entity  (Refer Regulation 25(1) of Listing Regulations)	Number of memberships in Audit/ Stakeholder Committee(s) including this listed entity  (Refer Regulation 26(1) of Listing Regulations)	No of post of Chairperson in Audit/ Stakeholder Committee held in listed entities including this listed entity  (Refer Regulation 26(1) of Listing Regulations)
\$PAN number of any d  *Category of directors more than one catego  * to be filled only for Ir director is serving on E  II. Composi  Name of Committee	means execution ry write all cated andependent Dire	ve/non-exe gories sepa ector. Tena rs of the lis	ecutive arating ure wo	/independent/No them with hyphould ald mean total po	minee. if a direction whice without any cool Category (Chairperson	ector fits into h Independent
Audit Committee						
2. Nomination & Rem						
3. Risk Management (						
4. Stakeholders Relati						
Category of directors						ector fits into
more than one catego	ry write all cate	gories sep	arating	g them with hyph	en	
III. Meeting	of Board of Dir	ectors				
Date(s) of Meeting (if any) any) in the previous quarter			in the relevant Maximum gap between any two consecutive (in number of days)			
11/ 84 41						
	of Committees	Т	<b>D</b>			
Date(s) of meeting of the committee in the relevant quarter	Whether requirement Quorum met (details)		comm	s) of meeting of t nittee in the ous quarter	any two c	gap between onsecutive in number of

\* This information has to be mandatorily be given for audit committee, for rest of the committees giving this information is optional

V. Related Party Transactions	
Subject	Compliance status (Yes/No/NA)refer note below
Whether prior approval of audit committee obtained	
Whether shareholder approval obtained for material RPT	
Whether details of RPT entered into pursuant to omnibus approval have been reviewed by Audit Committee	

### Note

- 1 In the column "Compliance Status", compliance or non-compliance may be indicated by Yes/No/N.A.. For example, if the Board has been composed in accordance with the requirements of Listing Regulations, "Yes" may be indicated. Similarly, in case the Listed Entity has no related party transactions, the words "N.A." may be indicated.
- 2 If status is "No" details of non-compliance may be given here.

### VI. Affirmations

- 1. The composition of Board of Directors is in terms of SEBI (Listing obligations and disclosure requirements) Regulations, 2015.
- 2. The composition of the following committees is in terms of SEBI(Listing obligations and disclosure requirements) Regulations, 2015
  - a. Audit Committee
  - b. Nomination & remuneration committee
  - c. Stakeholders relationship committee
  - d. Risk management committee (applicable to the top 100 listed entities)
- 3. The committee members have been made aware of their powers, role and responsibilities as specified in SEBI (Listing obligations and disclosure requirements) Regulations, 2015.
- 4. The meetings of the board of directors and the above committees have been conducted in the manner as specified in SEBI (Listing obligations and disclosure requirements) Regulations, 2015.
- 5. This report and/or the report submitted in the previous quarter has been placed before Board of Directors. Any comments/observations/advice of Board of Directors may be mentioned here:

## Name & Designation

Company Secretary / Compliance Officer / Managing Director / CEO

### Note:

Information at Table I and II above need to be necessarily given in 1<sup>st</sup> quarter of each financial year. However if there is no change of information in subsequent quarter(s) of that financial year, this information may not be given by Listed entity and instead a statement "same as previous quarter" may be given.



**ANNEXURE II** 

# Format to be submitted by listed entity at the end of the financial year (for the whole of financial year)

I. Disclosure on website in terms of Listin	ng Regulations	
Item		Compliance status (Yes/No/NA)refer note below
Details of business		
Terms and conditions of appointment of inde	ependent directors	
Composition of various committees of board	of directors	
Code of conduct of board of directors and se	enior management personne	el
Details of establishment of vigil mechanism/		
Criteria of making payments to non-executiv		
Policy on dealing with related party transacti	ons	
Policy for determining 'material' subsidiaries		
Details of familiarization programmes impart		;
Contact information of the designated officia		
responsible for assisting and handling invest		
email address for grievance redressal and o		
Financial results		
Shareholding pattern		
Details of agreements entered into with the r	media companies and/or the	eir
associates	•	
New name and the old name of the listed en	tity	
II Annual Affirmations	,	<u>,                                      </u>
Particulars	Regulation Number	Compliance status (Yes/No/NA)refer note below
Independent director(s) have been	16(1)(b) & 25(6)	(100/10/11/1/
appointed in terms of specified criteria of	10(1)(5) & 20(0)	
'independence' and/or 'eligibility'		
Board composition	17(1)	
Meeting of Board of directors	17(2)	
Review of Compliance Reports	17(3)	
Plans for orderly succession for	17(4)	
appointments		
Code of Conduct	17(5)	
Fees/compensation	17(6)	
Minimum Information	17(7)	
Compliance Certificate	17(8)	
Risk Assessment & Management	17(9)	
Performance Evaluation of Independent	17(10)	
Directors	17(10)	
Composition of Audit Committee	18(1)	
Meeting of Audit Committee	18(2)	
Composition of nomination & remuneration	19(1) & (2)	
committee	1-(1) - (-)	
Composition of Stakeholder Relationship	20(1) & (2)	
Committee	-1.7 1-7	
Composition and role of risk management	21(1),(2),(3),(4)	
committee		
Vigil Mechanism	22	
Policy for related party Transaction	23(1),(5),(6),(7) & (8)	
Prior or Omnibus approval of Audit	23(2), (3)	
Committee for all related party transactions	20(2), (0)	

Approval for material related party	23(4)
transactions	
Composition of Board of Directors of unlisted material Subsidiary	24(1)
Other Corporate Governance requirements with respect to subsidiary of listed entity	24(2),(3),(4),(5) & (6)
Maximum Directorship & Tenure	25(1) & (2)
Meeting of independent directors	25(3) & (4)
Familiarization of independent directors	25(7)
Memberships in Committees	26(1)
Affirmation with compliance to code of conduct from members of Board of Directors and Senior management personnel	26(3)
Disclosure of Shareholding by Non- Executive Directors	26(4)
Policy with respect to Obligations of directors and senior management	26(2) & 26(5)

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- 2 If status is "No" details of non-compliance may be given here.
- 3 If the Listed Entity would like to provide any other information the same may be indicated here.

## III Affirmations:

The Listed Entity has approved Material Subsidiary Policy and the Corporate Governance requirements with respect to subsidiary of Listed Entity have been complied.

# Name & Designation

Company Secretary / Compliance Officer / Managing Director / CEO



**ANNEXURE III** 

Format to be submitted by listed entity at the end of 6 months after end of financial year along-with second quarter report of next financial year

I Affirmations			
Broad heading Regulation Number		Compliance status (Yes/No/NA)refer note below	
Copy of the annual report including balance sheet, profit and loss account, directors report, corporate governance report, business responsibility report displayed on website	46(2)		
Presence of Chairperson of Audit Committee at the Annual General Meeting	18(1)(d)		
Presence of Chairperson of the nomination and remuneration committee at the annual general meeting	19(3)		
Whether "Corporate Governance Report" disclosed in Annual Report	34(3) read with para C of Schedule V		

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- 2 If status is "No" details of non-compliance may be given here.
- 3 If the Listed Entity would like to provide any other information the same may be indicated here.

Name & Designation

Company Secretary / Compliance Officer / Managing Director / CEO